

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

O.A.No.292 of 1995

13

Dated New Delhi, this 21st day of March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Krishna Prasad  
S/o Shri Baidyanath Prasad  
R/o A-305, Sewa Nagar  
NEW DELHI.

... Applicant

By Advocate: Shri R. K. Shukla, proxy  
counsel for Shri A. K. Behra

versus

1. Union of India  
through the Secretary  
Ministry of Urban Development  
Nirman Bhawan  
NEW DELHI.

2. Estate Officer  
Directorate of Estates  
Nirman Bhawan  
NEW DELHI.

... Respondents


By Advocate: Shri Harbir Singh, proxy  
counsel for  
Mrs Pratima K. Gupta

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The learned <sup>proxy</sup> counsel for the applicant states that he has been instructed by Shri A. K. Behra, counsel for the applicant to seek permission to withdraw this application.

In view of the submissions made by the learned proxy counsel for the applicant, this application is dismissed as withdrawn. No costs. Interim order is also vacated.

  
(K. Muthukumar)  
Member(A)

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